

**HIGH COURT OF MADHYA PRADESH**  
**BENCH AT INDORE**

**FORM - 'D'**  
**REJECTION ORDER**  
**[See Rule 4(2)]**

**No. RTIA/ADL.RG-HCIND/ 405**

**Indore, Dated 10.02.2014**

From:

**The Additional Registrar,**  
State Public Information Officer,  
High Court of M.P., Bench at Indore.


To,

**Ms. Gauri Mehendale,**  
Plot No.3, Sector 11,  
CBD Belapur,  
Navi Mumbai 400614.

Please refer to your application No. NIL, inwards on 07.02.2014 and registered at our I.D. No. 24/2013-14 addressed to the undersigned regarding supply of information under Right to Information Act, 2005 in which you applied for providing information about present status of Civil Case No.116/05 (Ajay Jain Vs. Unit Trust of India) and this is to inform in this regard that your application can not be entertained due to following reasons:-

- I. Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006 ibid, a citizen /applicant is required to pay fee of Rs. 50/- in the form of non-judicial stamp or Treasury Challan, pasted with self-attested photograph (in original) of the applicant on Form 'A' and you failed to furnish the fee in the form of non-judicial stamp or Treasury Challan, therefore, your application can not be entertained.**
- II. Moreover, as per the Rule 8(1) of High Court of M.P. (Right to Information) Rules 2006' as amended, State Public Information Officer shall not be liable to provide any information which can be obtained under the provisions of Chapter XVIII of the High Court of M.P. Rules, 2008. You are accordingly requested to contact Copying Section of this Bench Registry and apply for certified copies of the documents required by you after paying the proper copying fee.**
- III. You have not specified the proper category of Case No.116/05 as there are 20 different categories of Civil matters specified in Ch. II of High Court of M.P. Rules, 2008 and the same is required to be clearly specified before making any request to furnish information.**

As per Section 19 of the Right to Information Act 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P. Indore Bench) within 30 days of the issue of this order.

  
**(A.V. MANDLOI)**  
**ADDITIONAL REGISTRAR**  
**STATE PUBLIC INFORMATION OFFICER**  
**HIGH COURT OF M.P.,**  
**BENCH AT INDORE**